

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No. 76588 of 2014

(On behalf of Revenue)

(Arising out of Order-in-Appeal No. 45/JSR/2014 dated 13.08.2014 passed by Commissioner (Appeals) of Service Tax & Central Excise, Jamshedpur)

Commissioner of Service Tax & Central Excise, Jamshedpur

Division-IV, 4.C.H.Area (old), Bistupur, Jamshepur

Appellant

VERSUS

M/s J.R.Enterprise

C-type TRF Colony, Harharguttu, Jamshedpur

Respondent

APPEARANCE :

Shri S.Mukhopadhyay, Authorized Representative for the Appellant

Shri Sanjay Choudhary, Advocate for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO...76435/2024.....

DATE OF HEARING : 24.07.2024

DATE OF DECISION : 24.07.2024

Per Ashok Jindal :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy.

(Pronounced in the open court.)

**(Ashok Jindal)
Member (Judicial)**

**(K.Anpazhakan)
Member (Technical)**

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